GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4670 ANSWERED ON:25.08.2010 NFITU IN COAL MINES Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of COAL be pleased to state:

- (a) the criteria of workers representation in the Standing Committee of Safety in Coal Mines;
- (b) whether it is a fact that his Ministry first accorded acknowledgement of representation to recognized Labour Union NFITU and later withdrawn it;and
- (c) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

- (a): As per the procedure agreed upon and adopted in the meeting convened under the Chairmanship of Chief Labour Commissioner (Central) on 1-11-1999 with representatives of all the Central Trade Union Organizations (CTUO), the unions having a verified membership of at least 5,00,000 manpower and spread over at least four States and four Industries (which may include agriculture and rural sectors) were to be recognized by the Government as Central Trade Union Organisation (CTUO) will be considered for representation in the Standing Committee on Safety in Coal Mines.
- (b) & (c): The inclusion of National Front of Indian Trade Union (NFITU), Dhanbad, in the Standing Committee on Coal Mines under Ministry of Coal was done based on the verified membership strength of Central Trade Unions, as notified by the Ministry of Labour & Employment's Order dated 11-1-2008 which included reference figures as on 31-12-2002. However, the representation of NFITU, Dhanbad, has been kept in abeyance and not withdrawn, as verification of latest strength of membership in respect of NFITU, Dhanbad, state-wise, has been sought from the Ministry of Labour & Employment.